

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5154/2024
(Arising out of impugned final judgment and order dated 09-04-2024
in WPCRL No. 985/2024 passed by the High Court of Delhi at New
Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87958/2024-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.87960/2024-PERMISSION TO
FILE LENGTHY LIST OF DATES)

Date : 29-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Amit Desai, Sr. Adv.
Mr. Vikram Chaudhari, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Rajat Bhardawaj, Adv.
Mr. Mohd. Irshad, Adv.
Mr. Amit Bhandari, Adv.
Mr. Shadan Farasat, Adv.
Mr. Rishikesh Kumar, Adv.
Mr. Karan Sharma, Adv.
Mr. Sadiq Noor, Adv.
Mr. Rajat Jain, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kautabh Khanna, Adv.
Mr. Shailes Chauhanh, Adv.
Mr. Gopal Shenoy, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Suryaprakash V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agarwal, Adv.
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Re-list tomorrow, that is, on 30.04.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR